

MR. SPEAKER: Those who are members of the Business Advisory Committee should not speak. It is against the propriety.

SHRI JYOTIRMOY BOSU: Yesterday immediately after the Business Advisory Committee meeting was over, Mr. Raj Bahadur, in a hurry, had given this statement, and we had no time to know what it was. We find that these are not listed—Provident Fund (Defaulters) Bill, Diffusion of Press ownership Bill, Anti-Defection Bill, Urban Property (Ceiling) Bill...

MR. SPEAKER: Order, please. If you want to speak here, you should not sit in the Committee....

SHRI JYOTIRMOY BOSU: Why are you interrupting me, Sir?

MR. SPEAKER: I am not allowing you....

MR. JYOTIRMOY BOSU: Why do you want to protect the Government?

MR. SPEAKER: I am not going to tolerate it.

SHRI JYOTIRMOY BOSU: I have given written notice. You may kindly sit down, Sir....

MR. SPEAKER: Will you please sit down? I must say that we will have to take action against this member. What is this? He has reached a stage which is intolerable.

The question is:

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 18th December, 1972, subject to the modification that item (6) of para 2 of the Report regarding the Code of Criminal Procedure Bill, 1972, be deleted."

*The motion was adopted.*

14.17 hrs.

MULKI RULES BILL—Contd.

MR. SPEAKER: I have given my ruling already on this. (*Interruption*) So far as this is concerned, the motion will come. If you want to discuss it before its introduction....

SHRI M. SATYANARAYANA RAO (Karimnagar): Have you consulted the legal experts on this issue, whether this House is competent.... (*Interruption*).

PROF. MADHU DANDAVATE (Rajapur): On a point of clarification....

MR. SPEAKER: No question of clarification.

PROF. MADHU DANDAVATE: I had challenged the legislative competence and on that point you have given the ruling. I want to seek a clarification for guidance. You have permitted the others, who hold the House to ransom, to speak, but when I want to seek clarification on your ruling, you are not permitting me.

MR. SPEAKER: No question of clarification. I have given the ruling.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, आपके रूलिंग को चुनौती देने का कोई इरादा नहीं है, लेकिन मेरा निवेदन है कि आप इस बात पर फिर से गौर कर लें—क्या सरकार का इतना कहना कि एटार्नी-जनरल की राय की कोई जरूरत नहीं है, काफ़ी है? सुदन को इस बात पर सहमत होना पड़ेगा कि इस बारे में हम एटार्नी-जनरल की राय सुनना चाहते हैं या नहीं। अगर सरकार को कोई शक होता तो वह इस बिल को नहीं लाती।

MR. SPEAKER: The question of Attorney-General does not arise. I was very clear even yesterday. I thought, some time should be given for some thought over it. I told the Minister: 'Do you want some time to consider about this?' and then all of

[Mr. Speaker]

you said 'Yes' .....(Interruptions) For me, so far as this ruling is concerned, to go into the constitutional or other objections, the Speaker cannot go. But he can listen to them, you can speak on it. But this cannot debar the Bill, if the Government is insisting on it....

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: I do not think so many of you had ever been so cruel to me as to-day. You are so many, but I am only one.

SHRI SHYAMNANDAN MISHRA (Begusarai): I have to make a submission only on two points.

You are pleased to say yesterday that you would like to go into the legality of the matter....

MR. SPEAKER: I did not say anything. Do not put anything into my mouth. I did say that I would take sometime to study it.

SHRI SHYAMNANDAN MISHRA: Let me interpret what I have heard..

MR. SPEAKER: Do not do it. This is a very bad habit.

SHRI SHYAMNANDAN MISHRA: I may be wrong, but let me interpret what I have heard....

MR. SPEAKER: I just said, 'I postpone the consideration for some time.' That is all.

SHRI SHYAMNANDAN MISHRA: Then, I come to another point. My submission is....(Interruptions)

SHRI K. D. MALAVIYA (Domartaganj): May I raise a point of order, Sir? Once a final ruling is given by the Speaker, after considering all the facts, is it open to the House....

MR. SPEAKER: No. It is not open to the House.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: Do not keep all the time standing.

SHRI SHYAMNANDAN MISHRA: My submission is: if the Speaker was only pleased to go into the precedents, then, of course, the matter was different, and you have done that.

What I want you to consider is: whether it is for the Government to say whether the presence of the Attorney-General is required in the House or not, or is it for the Chair to say?

MR. SPEAKER: So far as help to me is concerned about this matter, I do not need the Attorney-General.

AN HON. MEMBER: What have the Government got to say on this?

SHRI INDRAJIT GUPTA (Allahpore): About your ruling, there is no question of disputing your ruling. But, Members, on this side, to-day and yesterday, have expressed their opinion, which the Government has rejected....

SHRI SHYAMNANDAN MISHRA: Without any reason.

SHRI INDRAJIT GUPTA: Doesn't matter. Now, if the Government is determined to go ahead with this introduction of the Bill and they do not consider it necessary to take the advice of the Attorney-General, it is their look-out. It is their responsibility. Whatever consequences may follow, the responsibility will lie with them.. (Interruptions) But I would only say: let the Prime Minister say one thing.

The proceedings of the House are being followed by millions of people outside who are vitally involved in this Mulki issue. Therefore, I would request the Prime Minister to consider one thing: that if they are determined to go ahead with this introduction—they have a majority and they can do it—and if they do not think it necessary to consult the Attorney-General, whatever legal consequences

may follow, that will be their responsibility. At least, along with the introduction of the Bill, that part of the formula which is not embodied in the Statute, that should also be stated afresh in the House. There are certain parts of the five-point formula which are not included in the statute. They are outside the statute and when you are bringing the Bill which is confined to two or three points only, the remaining part of your policy should be clearly stated so that the people outside should know what is the entire formula and the entirety in which you are trying to put it.... (Interruptions).

MR SPEAKER: Now the question is:

"That leave be granted to introduce a Bill to provide for certain amendments to the Mulki Rules so as to limit their operation for the validation of certain appointments and for the repeal, in a phased manner, of the said rules and for matter connected therewith."

Those in favour may please say 'Aye'.

SOME HON. MEMBERS: Aye.

MR SPEAKER: Those against may please say 'No'.

SOME HON MEMBERS: No.

MR. SPEAKER: The 'Ayes' have it.

SOME HON. MEMBERS: The 'Noes' have it.

MR. SPEAKER: Division. Let the lobby be cleared. (Interruption) Nothing will go on record when the bell is going on.—the lobby has been cleared.

Now, I will put it again for the vote of the House.

The question is:

"That leave be granted to introduce a Bill to provide for

certain amendments to the Mulki Rules, so as to limit their operation, for the validation of certain appointments and for the repeal, in a phased manner, of the said rules and for matters connected therewith."

The 'Ayes' have it, the 'Ayes' have it. The motion is carried.

The motion was adopted.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I introduce the Bill.

SHRI INDRAJIT GUPTA: Now that the Bill has been introduced, let the Prime Minister consider my suggestion, because there is a certain situation outside also, after all. We have to explain to the people Why do you encourage separatist tendencies in both the camps?

MR. SPEAKER: As and when there is a discussion, everything can be discussed. . .

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): I have told the Member that we will do so, but this is not the opportune time.

MR. SPEAKER: Do you want to go for lunch or keep on sitting?

SOME HON. MEMBERS: We may adjourn for lunch.

MR. SPEAKER: All right We adjourn for lunch to reassemble at 3-30 P.M.

14.30 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fifteen of the clock.

*The Lok Sabha re-assembled after Lunch at Thirty-three Minutes past Fifteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

SHR. JYOTIRMOY BOSU: (Diamond Harbour) I would crave your indulgence for a minute....

MR. DEPUTY SPEAKER: He had raised so much of storm in the morning. Again, he wants to raise something?

SHRI JYOTIRMOY BOSU: You were not here, Sir, in the morning. I only want to bring to the notice of the House a matter which is of serious importance. It is a very serious matter, because it infringes the rights of the Members and of the House. On the 4th instance, we had a discussion on the rags scandal which was a very long and an exciting debate. After the debate was over the Minister and his VIP officials had started shoning up the different newspaper offices to underplay the report. It was not that every newspaper had acceded to that request. But it has become scandal in the press world that the rags scandal debate was underplayed.

MR. DEPUTY-SPEAKER: I do not think we can do anything about it?

SHRI JYOTIRMOY BOSU: Pardon, Sir....

MR. DEPUTY SPEAKER: We cannot do anything about it.

SHRI S. M. BANERJEE (Kanpur): I crave your indulgence to mention just one very small point. 25 workers from Jamshedpur, who were retrenched or dismissed from TELCO and the Indian Tubes Co. have come here to meet the Members of Parliament and the Speaker of the Lok Sabha. An assurance had been given in the House by Shri Bhagwat Jha Azad when he was the Minister in the Ministry of Labour, and that was taken note of, but still nothing has been

done. These workers are just rotting in the streets. I would request you, and through you, the Minister of Parliamentary Affairs and also Shri L. N. Mishra, who knows the case, and whom also they would be meeting, to see that the Labour Minister makes a statement in this regard, because these workers are facing starvation actually.

SHRI JYOTIRMOY BOSU: They had also come to see me. They are in great distress. Something should be done for them. They cannot go on starving.

SHRI INDRAJIT GUPTA (Alipore): Government can make a suggestion to Shri Kedar Pandey, the Chief Minister of Bihar to see that these unfortunate dismissed workers are taken back.

14.35 hrs.

RICHARDSON AND CRUDDAS LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS BILL)\*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I move for leave to introduce a Bill to provide for the acquisition and transfer of the undertaking of the Richardson and Cruddas Limited, for the reconstruction of the register of its members and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertaking of the Richardson and Cruddas Limited, for the reconstruction of the register of its members and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI C. SUBRAMANIAM: I introduce the Bill.

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†Introduced with the recommendation of the President.